

National Company Law Tribunal

Allahabad Bench

CP No. (IB) 233/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2018

NAME OF THE COMPANY: Rahul Ferromet & Engineering Pvt Ltd V/s Bee Kay Precision (India) Pvt Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

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Sh. Tanmay Chatterjee, PCS representing the Operational Creditor is present and submitted that the petition has already been admitted against the Corporate Debtor company. Therefore, he wants to withdraw the petition. In view of the submission made by the operational creditor, permission is granted. Petition is dismissed as withdrawn. However, it is to be made clear that he can file the claim before the RP.

Dated: 14.09.2018

**SAROJ RAJWARE
MEMBER (TECHNICAL)**

**V.P. SINGH
MEMBER (JUDICIAL)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)